MINUTES OF THE POLICY RELAXATION COMMITTEE (PRC) MEETING NO. 26/AM12 HELD ON 18.10.2011 AT 9.30 A.M. UNDER THE CHAIRMANSHIP OF Dr. A.K PUJARI, DIRECTOR GENERAL OF FOREIGN TRADE.

PRC Meeting was held under the Chairmanship of DGFT and list of officers present in the meeting is given below:

1. Shri D.K Singh Addl. DG
2. Shri. V.K. Srivastava Addl. DG
3. Dr. L.B.S. Singhal Jt. DGFT
4. Dr. Rajiv Arora Jt. DGFT
5. Shri A.K. Singh Jt. DGFT
6. Shri R.S. Ratna Jt. DGFT
7. Shri.HardeepSingh Jt.DGFT
8. Smt. Subhra Jt. DGFT
9. Smt. Vibha Bhalla Jt. DGFT
10. Shri A. Mishra Stats Advisor
11. Shri D.C. Sharma Stats Advisor
12. Shri A.K. Cashyap Dy. DGFT
13. Smt. Sonika Khattar FTDO

The decision taken on the individual cases are as under:-

Case No.01. M/s Lincoln Helios (India) Ltd., Bangalore.
F.No. 01/60/162/181/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for policy relaxation in respect of advance authorization no.0710030376 dated 23.06.2004.

The committee decided that the case may be referred to be concerned Norms Committee Chairman for inputs/advice and thereafter the same may be placed before PRC.

Case No.02. M/s Ambica Steel Ltd., Ghaziabad
F.No. 01/60/162/493/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for issuance of duplicate licence/revalidation advance authorization no.0510229979 dated 27.10.2008.

The committee decided to revalidate advance authorization no. 0510229979 dated 27.10.2008 for six months from the date of communication of the decision of PRC to enable issuance of a duplicate authorization to the firm.

Case No.03. M/s Neo Corp International Ltd
F.No. 01/60/162/466/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for amendment of advance authorization no.1110012016 dated 19.10.2005

The committee noted that the exports have been made under free shipping bills and therefore these exports can not be taken into account for the purpose of redemption of the above authorization. The case was rejected.

Case No.04. M/s Kalpana Industries Ltd., Mumbai
F.No. 01/60/162/609/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Revalidation of advance authorization no. 0310482806 dt. 18.8.2008.

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and not a genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.05. M/s . Wockhaardt Ltd., Mumbai
F.No. 01/60/162/365/AM10/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for EOP extension of advance authorization no.0310395823 dated 22.08.2006.

Case withdrawn.

Case No.06. M/s Grauer & Well (India) Ltd, Mumbai
F.No. 01/60/162/581/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for revalidation of advance authorization no. 0310449970 dated 13.11.2007.

The Committee noted the request of the firm and decided to reject as the reasons cited establish no genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.07. M/s Grauer & Well (India) Ltd, Mumbai
F.No. 01/60/162/582/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for revalidation of advance authorization no.0310424342 dated 26.03.2007.

The Committee noted the request of the firm and decided to reject as the reasons cited establish no genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.08. M/s PME Power Solutions (India) Ltd., New Delhi
F.No. 01/60/162/463/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for clubbing of 2 DFIAs no. 051094395 dated 14.11.2006 and DFIA No. 0510194369 dated 14.11.2006

The committee noted that there was no facility of clubbing of DFIAs available in the policy and as such no specific provision of policy could be relaxed. The committee rejected the request for clubbing of DFIAs.

Case No.09. M/s Grauer & Well (India) Ltd, Mumbai
F.No. 01/60/162/583/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for revalidation of advance authorization no. 0310449979 dated 13.11.2007

The Committee noted the request of the firm and decided to reject as the reasons cited establish no genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.10. M/s Grauer & Well (India) Ltd, Mumbai
F.No. 01/60/162/584/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for revalidation of advance authorization no. 0310424463 dated 27.03.2007

The Committee noted the request of the firm and decided to reject as the reasons cited establish no genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.11. M/s . Asha Penn Colours Ltd., Mumbai
F.No. 01/60/162/491/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for revalidation of advance authorization no. 0310467251 dated 03.04.2008

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and not a genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.12. M/s Kalpana Industries Ltd., Mumbai

F.No. 01/60/162/610/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for revalidation of advance authorization no. 0310480108 dated 24.07.2008

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and not a genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.13. M/s Welset Plast Extrusions Pvt. Ltd., Mumbai
F.No. 01/60/162/588/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject Request for 2nd revalidation of advance authorization no. 0310508758 dated 23.02.2009

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and not a genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.14. M/s Sanzi Group Imp & Exp, Mumbai
F.No. 01/60/162/608/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for revalidation/EODC/Transferability of DFIA no. 0310476962 dated 02.07.2008

The Committee noted the request of the firm and decided to reject as the reasons cited establish no genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.15. M/s Constech Enterprises Pvt. Ltd, New Delhi
F.No. 01/60/162/1912/AM11/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for clubbing of 2 advance authorization no.0510219936 dated 30.04.2008 and 0510208279 dated 29.08.2007

The committee noted that recently through Public Notice no. 79 dt. 13.10.2011, Regional Authorities of DGFT have been permitted to do clubbing for authorizations which are issued within 3 years from the date of issue of the earliest authorization that is sought to be clubbed. As such, this case could have been considered at the level of RA. However, since this application was already filed in DGFT prior to issuance of PN. NO. 79 dt. 13.10.2011, the committee decided to club the above 2 advance authorizations for the purpose of regularization. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfilment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.16. M/s Sunil Health Care Ltd., New Delhi
F.No. 01/60/162/631/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for EOP extension of advance authorization no. 0510232576 dated 16.12.2008

The Committee noted the request of the firm and decided to grant EOP extension by 6 months from the date of communication. However, request for revalidation of imports is rejected. The extension in EOP of 6 months has been granted to enable the firm to fulfil exports to an extent of imports already made. RA may verify EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to exports beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.17. M/s . Orbits International, Mumbai.
F.No. 01/60/162/634/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for revalidation of DFIA advance authorization no. 0310490234 dated 14.10.2008

The Committee noted the request of the firm and decided to reject as the reasons cited establish no genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.18. M/s Millan Laboratories (India) Pvt. Ltd., Thane
F.No. 01/60/162/605/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for EOP extension of advance authorization no. 0310458308 dated 18.01.2008

The Committee noted that the firm have made less than 50% exports during the valid EOP and, therefore, decided to reject the case on account of low exports made both quantity and value wise in the valid EOP.

Case No.19. M/s . Surya Pharmaceuticals Ltd., Chandigarh
F.No. 01/60/162/611/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for EOP extension of advance authorization no. 2210003255 dated 18.05.2004 issued under Policy Circular no. 9 dt. 30.6.2003 for regularization purpose.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.20. M/s . FDC Ltd
F.No. 01/60/162/602/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for EOP of advance License no. 0310435952 dated 12.07.2007 issued under Policy Circular no. 9 dt. 30.6.2003 for regularization purpose.
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The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.21. M/s Surya Pharmaceuticals Ltd. Chandigarh
F.No. 01/60/162/603/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for EOP extension of advance authorization no. 2210009123 dated 22.07.2009 issued under Policy Circular no. 9 dt. 30.6.2003 for regularization purpose.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.22. M/s . Surya Pharmaceuticals Ltd. Chandigarh
F.No. 01/60/162/614/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for EOP extension of advance authorization no. 2210008580 dated 14.01.2009 issued under Policy Circular no. 9 dt. 30.6.2003 for regularization purpose

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.23. M/s. Bharat Serums and Vaccines Ltd., Mumbai.
F.No. 01/60/162/630/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for EOP extension of advance authorization no. 0310460106 dated 05.02.2008 issued under Policy Circular no. 9 dt. 30.6.2003 for regularization purpose.

The Committee decided to extend EOP against the aforesaid advance authorization for upto 10.2.2009 i.e. almost 10 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.24. M/s USV Ltd., Mumbai
F.No. 01/60/162/632/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for EOP extension of advance authorization no. 0310444877 dated 01.10.2007 issued under Policy Circular no. 9 dt. 30.6.2003 for regularization purpose.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.25. M/s Umedica Laboratories Pvt Ltd, Mumbai
F.No. 01/60/162/580/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for cover our last shipment if 1 day out of EOP extension of advance authorization no. 0310428991 dated 10.05.2007 issued under Policy Circular no. 9 dt. 30.6.2003 for regularization purpose.

The committee decided to grant the EOP extension upto 30.7.2008 beyond the permitted EO validity of 29.7.2008 for purpose of regularization subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher .

Case No.26. M/s Shakti Pumps (India) Ltd., Dhar(MP**)**
F.No. 01/60/162/636/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for EOP extension of advance authorization no. 1110014120 dated 03.10.2006.

The Committee noted that the firm have made less than 50% exports during the valid EOP and, therefore, decided to reject the case on account of low exports made both quantity and value wise in the valid EOP.

Case No.27. M/s Suraj Stainless Ltd.
F.No. 01/60/162/1932/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for revalidation of advance authorization no. 0810069449 dated 08.01.2008

The Committee noted the representation of the firm and decided to maintain rejection as no cogent and justified reasons along with any further no new facts, establishing genuine hardship warranting relaxation under Para 2.5 of FTP, have been provided by the firm.

Case No.28. M/s . Ganesh Polychem Ltd., Mumbai
F.No. 01/60/162/120/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011

Subject:- Request for EOP extension for clubbing of 2 advance authorization no. 0310310918 dated 06.01.2005 and 0310506364 dated 10.02.2009

The Committee noted the representation of the firm and decided to maintain rejection as the gap between the above two authorizations is substantial and the Committee therefore did not agree to club these authorizations.

Case No.29. M/s Indoco Remedies Ltd., Mumbai
F.No. 01/60/162/1783/AM11/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for EO extension /revalidation of 3 advance Licensen no.0310439907 dated 17.08.2007 ii) 0310419119 dated 09.02.2007 and 0310468812 dated 17.04.2008

The committee considered the request and decided to re-examine the case in light of PC-9 condition and then place before PRC.

Case No.30. M/s . Symbiotec Pharmalab Ltd., Indore
F.No. 01/60/162/651/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for EOP extension of advance authorization no. 1110017047 dated 07.04.2008 issued under Policy Circular no. 9 dt. 30.6.2003 for regularization purpose.

The Committee decided to extend EOP against the aforesaid advance authorization for upto 6.2.2009 i.e. almost 10 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.31. M/s CRI Ltd., Kolkata
F.No. 01/60/162/116/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for EOP extension of advance authorization no. 0210102837 dated 03.08.2007

The Committee noted the representation of the firm and decided to maintain rejection as no cogent and justified reasons along with any further no new facts, establishing genuine hardship warranting relaxation under Para 2.5 of FTP, have been provided by the firm.

Case No.32. M/s Drytech Process (India) Pvt Ltd., Mumbai
F.No. 01/60/162/652/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for EOP extension of advance authorization no. 0310481090 dated 04.08.2008

The Committee considered the request and decided to extend EOP against the aforesaid advance authorization for 6 months from the date of communication, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to exports beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.33. M/s. Indoco Remedies Ltd., Mumbai
F.No. 01/60/162/1779/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject Request for EOP against advance authorization no. 0310477039 dated 02.07.2008 issued under Policy Circular no. 9 dt. 30.6.2003 for regularization purpose.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.34. M/s Nocil Ltd., Mumbai
F.No. 01/60/162/1850/AM11/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for revalidation of two advance authorization no. 0310450982 dated 21.11.2007 and 0310450977 dated 21.11.2007

The Committee noted the representation of the firm and decided to maintain rejection as no cogent and justified reasons along with any further no new facts, establishing genuine hardship warranting relaxation under Para 2.5 of FTP, have been provided by the firm.

Case No.35. M/s Vital Laboratories Pvt Ltd., Mumbai
F.No. 01/94/180/833/09/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for EOP extension of advance authorization no. 0310363446 dated 17.01.2006

Withdrawn

Case No.36. M/s . Shree Ganesh Forgings Ltd., Mumbai
F.No. 01/60/162/1899/AM11/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for clubbing of 2 advance authorization no. 0310382088 dated 29.05.2006 and 0310581209 dated 29.06.2010.

Deferred.

Case No.37. M/s K.L.J Polymers & Chemicals Ltd., New Delhi
F.No. 01/60/162/625/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for revalidation of advance authorization no. 0510227821 dated 19.09.2008.

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and not a genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.38. M/s Pitti Laminations Ltd., Hyderabad
F.No. 01/60/162/624/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for 2nd revalidation of DFIA advance authorization no. 0910036456 dated 23.12.2008

The Committee noted the request of the firm and decided to reject as no cogent and justified reasons establishing genuine hardship have been provided by the firm and also DFIAs are already endorsed as transferred.

Case No.39. M/s Jay Chemicals, Mumbai
F.No. 01/60/162/308/AM10/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for clubbing of advance authorization no. 0310384713 dated 14.06.2006 with advance authorizations. 0310366967 dated 14.02.2007.

Withdrawn.

Case No.40. M/s Vidyut Metalics Pvt. LTd., Mumbai

F.No. 01/60/162/614/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for EOP extension of advance license no. 0310347618 dated 16.09.2005

The Committee decided to grant extension for 6 month i.e. upto 6.8.2008 beyond the permitted 30 months for the purpose of regularization and closure, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond the permissible export obligation period of 24 months. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.41. M/s Ashish Life Science Pvt. Ltd., Mumbai.
F.No. 01/60/162/400/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for redemption of advance license no. 0310358646 dated 06.12.2005 issued under Policy Circular no. 9 dt. 30.6.2003 for regularization purpose.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The committee also noted that the firm has destroyed the material and directed the firm to show some other corroborative evidence in lieu of destruction certificate.

Case No.42. M/s Grauer & Well (India) Ltd, Mumbai
F.No. 01/60/162/529/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for revalidation of advance authorization no. 031483805 dated 26.08.2008

The Committee noted the request of the firm and decided to reject as the reasons cited establish no genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.43. M/s Technova Imaging Systems (P) Ltd., Mumbai
F.No. 01/60/162/385/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for revalidation of advance license no. 0310455615 dated 28.12.2007.

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and not a genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.44. M/s National Steel and Agro Industries Ltd., Mumbai.
F.No. 01/60/162/489/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for revalidation and EOP extension of advance authorization no. 1110018442 dated 19.09.2008.

The Committee noted that the firm have made no exports during the valid EOP and, therefore, decided to reject the case on account of no exports made both quantity and value wise in the valid EOP.

Case No.45. M/s Forward Leather Company, Chennai.
F.No. 01/60/162/222/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for EOP extension of advance authorization no. 0410094281 dated 06.03.2008 and 0410096921 dt. 1.7.2008.

The Committee noted that the firm have made less than 50% exports during the valid EOP and, therefore, decided to reject the case on account of low exports within the valid EOP.

Case No.46. M/s National Steel And Agro Industries Ltd., Mumbai
F.No. 01/60/162/638/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for revalidation of advance authorization no. 1110018443 dated 19.08.2008.

The Committee noted that the firm have made no exports during the valid EOP and, therefore, decided to reject the case on account of no exports made both quantity and value wise in the valid EOP.

Case No.47. M/s National Steel And Agro Industries Ltd., Mumbai.
F.No. 01/60/162/489/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for revalidation and EOP extension of advance authorization no. 1110018441 dated 19.08.2008.

The Committee noted that the firm have made less than 50% exports during the valid EOP and, therefore, decided to reject the case on account of low exports within the valid EOP.

Case No.48. M/s K.K. Nag Ltd., Chennai
F.No. 01/60/162/75/AM12/EFGC(PRC)

PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for clubbing of 2 advance authorization no.0710028943 dated 22.04.2004 and ii) 0710038007 dated 25.05.2005.

The committee noted that recently through Public Notice no. 79 dt. 13.10.2011, Regional Authorities of DGFT have been permitted to do clubbing for authorizations which are issued within 3 years from the date of issue of the earliest authorization that is sought to be clubbed. As such, this case could have been considered at the level of RA. However, since this application was already filed in DGFT prior to issuance of PN. NO. 79 dt. 13.10.2011, the committee decided to club the above 2 advance authorizations for the purpose of regularization. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfilment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.49. M/s DSM Anti Invectives India., Punjab
F.No. 01/60/162/594/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for clubbing of 5 advance authorization no.2210006745 dated 28.05.2007, ii) 2210006597 dated 19.03.2007, iii) 2210006592 dated 19.03.2007, iv) 2210006969 dated 17.08.2007 and v) 2210006623 dated 27.03.2007.

The committee noted that recently through Public Notice no. 79 dt. 13.10.2011, Regional Authorities of DGFT have been permitted to do clubbing for authorizations which are issued within 3 years from the date of issue of the earliest authorization that is sought to be clubbed. As such, this case could have been considered at the level of RA. However, since this application was already filed in DGFT prior to issuance of PN. NO. 79 dt. 13.10.2011, the committee decided to club the above 5 advance authorizations for the purpose of regularization. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfilment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.50. M/s Surana Industries Ltd., Chennai.
F.No. 01/60/162/516/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for revalidation of 2 advance authorization no.0410101388 dated 02.01.2009 and ii) 0410098296 dated 01.09.2008.

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and not a genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.51. M/s Madura Coats Pvt. Ltd., Bangalore
F.No. 01/60/162/637/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for clubbing of 2 advance authorization no. 3510020918 dated 11.05.2007 and ii) 3510022230 dated 16.11.2007.

The committee noted that recently through Public Notice no. 79 dt. 13.10.2011, Regional Authorities of DGFT have been permitted to do clubbing for authorizations which are issued within 3 years from the date of issue of the earliest authorization that is sought to be clubbed. As such, this case could have been considered at the level of RA. However, since this application was already filed in DGFT prior to issuance of PN. NO. 79 dt. 13.10.2011, the committee decided to club the above 2 advance authorizations for the purpose of regularization. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfilment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.52. M/s Vijai Electricals Ltd., Hyderabad
F.No. 01/60/162/1883/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for issue of advance authorization no.0910035165 dated 28.08.2008

The committee considered the request and decided to re-examine the case in light of RA's report and then place before PRC.

Case No.53. M/s LYKA BDR International Ltd., Mumbai.
F.No. 01/60/162/616/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for EOP and then allow redemption of advance authorization no. 0310477268 dated 03.07.2008

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.54. Gujarat Craft Industries Ltd., Gujarat.
F.No. 01/60/162/623/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for extension of validity period of Import against of advance license no. 0810078192 dated 17.02.2009.

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and not a genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.55. M/s Vigneshwara Ltd., Mumbai
F.No. 01/94/180/835/AM09/EFGC(PRC
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for revalidation of Duty Free Replenishment Certificate No. 0310381415 dated 23.05.2006

The committee noted the request and decided to reject as there is no substantive evidence produced by the firm regarding delay on the part of Customs.

Case No.56. M/s Megha International Pvt. Ltd.
F.No. 01/60/162/158/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for clubbing and redemption of 4 authorizations Nos. 0510206340, 0510206341, 0510206342 and 0510206252 dated 17.07.2007.

Deferred.

Case No.57. M/s Airport Authority of India, New Delhi
F.No. 01/53/8/208/AM09/A-26/ IC
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for revalidation of import license no. 0550001364 dated 19.01.2009

The committee considered the request for 2 revalidation of the import licence and noted the reason that delay in import has been caused on account of delayed dispatch by the supplier. The equipment is required for aircraft navigational purpose to be installed at the airport. The committee approved the request for revalidation for further 6 months from the date of communication.

Case No.58. M/s Hewlett- Packard India Sales Pvt Ltd., Bangalore.
F.No. 01/53/8/388/AM09/H-25
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for grant of 2nd revalidation of import authorization no. 0750000398 dated 05.02.2009.

The committee considered the request for revalidation of the licence. It has been decided to examine the request on file with regard to the need of refurbished computer spares to service the installed computers.

Case No.59. M/s Department of Animal Husbandry, Dairying & Fisheries.
F.No. 01/89/180/00053/AM00/PC-2(A)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for exemption from labeling requirement for import of milk powder by National Dairy Development Board (NDDB)

The Committee considered the request of Department of Animal Husbandry, Dairying & Fisheries and decided to relax the requirements of additional labelling as stipulated under condition No. 8 of Ch 1A of ITC (HS) for import by NDDB of 30,000 MTs of skimmed Milk Powder, Whole Milk Powder and 15,000 MTs of Butter, Butter Oil and anhydrous milk fat under the TRQ for the FY 2011-12.

Case No.60. M/s Vigneshwara Exports Ltd., Mumbai
F.No. 01/60/162/1998/AM11/EFGC(PRC
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for clubbing and redemption of 3 advance authorization nos. i) 0310354708 dated 02.11.2005, ii) 03103547226 dated 13.09.2005 and 0310362909 dated 12.01.2006.

The committee noted that recently through Public Notice no. 79 dt. 13.10.2011, Regional Authorities of DGFT have been permitted to do clubbing for authorizations which are issued within 3 years from the date of issue of the earliest authorization that is sought to be clubbed. As such, this case could have been considered at the level of RA. However, since this application was already filed in DGFT prior to issuance of PN. NO. 79 dt. 13.10.2011, the committee decided to club the above 3 advance authorizations for the purpose of regularization. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfilment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.61. M/s Ultimate Industries Ltd., New Delhi.
F.No. 01/60/162/176/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011

Subject:- Request for 2nd revalidation of advance authorization no. 0510216104 dated 11.02.2008.

The Committee noted the representation of the firm and decided to maintain rejection as no cogent and justified reasons along with any further no new facts, establishing genuine hardship warranting relaxation under Para 2.5 of FTP, have been provided by the firm.

Case No.62. M/s Cadila Pharmaceuticals, Ahemadabad.
F.No. 01/60/162/490/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for revalidation of advance authorization no. 0810076097 dated 20.11.2008.

The Committee noted the request of the firm and decided to reject as the reasons cited establish no genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.63. M/s SAS International, Faridabad
F.No. 01/60/162/436/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for clubbing of 5 advance authorization no. 1) 0410077718 dt. 06.1.2006, 2) 0410077716 dt. 06.01.2006 3) 0410081336 dt. 16.5.2006, 4) 0410084982 dt. 18.10.06 and 5) 0410100129 dt 20.11.2008 for the purpose of regularization/ redemption

The committee noted that recently through Public Notice no. 79 dt. 13.10.2011, Regional Authorities of DGFT have been permitted to do clubbing for authorizations which are issued within 3 years from the date of issue of the earliest authorization that is sought to be clubbed. As such, this case could have been considered at the level of RA. However, since this application was already filed in DGFT prior to issuance of PN. NO. 79 dt. 13.10.2011, the committee decided to club the above 5 advance authorizations for the purpose of regularization. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfilment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.64. M/s Alembic Ltd., Vadodara.
F.No. 01/60/162/897/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for clubbing of 3 advance authorization no. 1) 3410015362 dt. 01.02.2006, 2) 3410014378 dt. 29.09.2005 and 3) 3410011290 dt. 23.08.2004 for the purpose of regularization/ redemption

The committee decided to club above 2 advance authorizations no. 3410015362 dt. 01.02.2006 and 3410014378 dt. 29.09.2005 for the purpose of regularization. The committee rejected the request for clubbing of Authorization at sr. no. 3 with 1 and 2 as the authorization issued under normal condition can not be clubbed with authorization issued under PC-9 condition. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfilment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.65. M/s Cords Cabel Industries Ltd., New Delhi
F.No. 01/60/162/522/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for clubbing of 3 advance authorization no. 1) 0510184634 dt. 15.06.2006, 2) 0510256341 dt. 15.01.2010 and 3) 0510264567 dt. 19.05.2010 for the purpose of regularization/ redemption

The Committee noted that the request has been made the authorizations issued in 2006 and 2010 respectively. The gap between the authorization issued is substantial and as such the Committee did not agree to club these two authorizations.

Case No.66. M/s Themis Medicare Ltd
F.No. 01/60/162/585/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for clubbing of 2 advance authorization no. 1) 0310224571 dt 15.09.2003 2) 0310250123 dt. 29.01.2004

The committee noted that recently through Public Notice no. 79 dt. 13.10.2011, Regional Authorities of DGFT have been permitted to do clubbing for authorizations which are issued within 3 years from the date of issue of the earliest authorization that is sought to be clubbed. As such, this case could have been considered at the level of RA. However, since this application was already filed in DGFT prior to issuance of PN. NO. 79 dt. 13.10.2011, the committee decided to club the above 2 advance authorizations for the purpose of regularization. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfilment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.67. M/s Aakash Plastopack Pvt Ltd, Surat

F.No. 01/60/162/575/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for clubbing of 2 advance authorization No. 5210021390 dt. 30.3.2007 and 5210023907 dt. 10.7.2008.

The committee noted that recently through Public Notice no. 79 dt. 13.10.2011, Regional Authorities of DGFT have been permitted to do clubbing for authorizations which are issued within 3 years from the date of issue of the earliest authorization that is sought to be clubbed. As such, this case could have been considered at the level of RA. However, since this application was already filed in DGFT prior to issuance of PN. NO. 79 dt. 13.10.2011, the committee decided to club the above 2 advance authorizations for the purpose of regularization. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfilment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.68. M/s Super House Ltd.
F.No. 01/60/162/1822/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for clubbing of 2 advance authorization no. 0610012338 dt. 27.9.2007 and 0610012337 dt. 27.9.2007.

The committee noted that recently through Public Notice no. 79 dt. 13.10.2011, Regional Authorities of DGFT have been permitted to do clubbing for authorizations which are issued within 3 years from the date of issue of the earliest authorization that is sought to be clubbed. As such, this case could have been considered at the level of RA. However, since this application was already filed in DGFT prior to issuance of PN. NO. 79 dt. 13.10.2011, the committee decided to club the above 2 advance authorizations for the purpose of regularization. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfilment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.69. M/s Bhise Ceramics Pvt
F.No. 01/60/162/1767/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Revalidation of DEPB certificate licence no. 0310491456 dt. 22.10.2008 as Mumbai Airport Customs have inadvertently used DEPB certificate licence no. 0310528562 dt. 13.7.2009

Deferred. .

Case No.70. M/s Shri Sarjan Pankaj Shah, Mumbai
F.No. 01/89/180/10/AM-12/PC
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for Policy relaxation for import of LHD, Gifted Car.

The committee noted the request and rejected as there is no genuine hardship. This is only a gift item and it is not the kind of hardship warranting any policy relaxation.

Case No.71. M/s Shri Shivaji Global Exports, Amritsar
F.No. 01/53/180/10/AM-12/PC
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Grant of Import authorization for import of 500 MTs of Kuth (Saussurea Laapa) for   stock and sale purposes.

The committee considered and approved the revalidation of import authorization no. 1250000033 dt. 22.5.2009 for import of 500 MTs of Kuth (Saussurea Laapa) for   stock and sale purposes.

Case No.72. M/s Garware Wall Ropes Ltd, Pune
F.No. 01/60/162/355/AM10/PC-4/EFGC(PRC
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Revalidation in the redeemed DEEC License no. 3110023414 dt. 27.12.2005

The Committee noted the representation of the firm and decided to maintain rejection as no cogent and justified reasons along with any further no new facts, establishing genuine hardship warranting relaxation under Para 2.5 of FTP, have been provided by the firm.

Case No.73. M/s Bindal Expots Pvt Ltd, Gujarat
F.No. 01/60/162/578/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Revalidation of DEPB advance authorization No.5210026386 dt.01.05.2009

The committee noted that as per the record on data transmission available in DGFT's server, there has been no inordinate delay as claimed by the firm in transmitting the authorization and its acceptance by Customs and therefore rejected the request.

Case No.74. M/s Alembic Ltd,
F.No. 01/60/162/839/AM11/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for acceptance of Shipping bill no. 6780274 and 6780275 dt. 01.05.2008 without file number under DFIA scheme.

The committee noted that details in ARE-I and shipping bill can not be correlated in the instant case and therefore decided that the requested shipping bill can not be considered for discharge of export obligation without file number. Hence the committee rejected the request.

Case No.75. M/s Duo Marine, Chennai
F.No. 01/53/8/172/AM12/D-14/IC
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Import of 3,20,000 Nos of Ornamental Fished for stock and sale purpose

The committee considered and approved the deletion of actual user condition against import of 3,20,000 numbers live ornamental fishes for bases on the recommendation of Deptt. Of AHD &F.

Case No.76. M/s Abdul Razik T.K. Chennai
F.No. 01/53/8/178/AM12/A-23/IC
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Import of Ornamental Fishes for stock and sale purpose

The committee considered and approved the deletion of actual user condition against import of 6,25,000 numbers live ornamental fishes for bases on the recommendation of Deptt. Of AHD &F.

Case No.77. M/s Sri Chamarajendra Zoological Gardens, Mysore
F.No. 01/53/162/203/AM12/S-25/IC
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Import of 2:3 Gree Anaconda from National Zoological Garden Sri Lanka.

The committee considered the request and granted post facto approval for issue of import permission for import of 2:3 Gree Anaconda from National Zoological Garden Sri Lanka based on recommendation of Ministry of Environment & Forests (MOEF).

Case No.78. M/s Sri Lakshmi Minerals, Bangalore
F.No. 01/53/8/408/AM10/S-67/IC
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for sale for imported Helicopter of Ms. New look airways Pvt, Ltd, Mumbai

The committee considered the request and noted that DGCA has given their NOC for the request of sale for imported Helicopter of Ms. New look airways Pvt, Lt, Mumbai. The committee approved the request for sale of imported helicopter from M/s Sri Lakshmi Minerals, Bangalore to M/s. New look airways Pvt, Ltd, Mumbai

Case No.79. M/s Chennai Marine trading Pvt Ltd, Chenna
F.No. 01/53/8/159/AM10/C-12/IC
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Grant of 1st revalidation of import license no.0450000613 dated 18.8.2009

The committee considered and approved the request of revalidation of the import authorization issued for import of HCFC.

Case No.80. M/s Sadhna Nitro Chem Ltd, Mumbai
F.No. 01/60/162/689/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- EOP extension of advance license no.0310452357 dt. 3.12.2007.

The Committee considered the request and decided to extend EOP against the aforesaid advance authorization for 6 months from the date of communication, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to exports beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.81. M/s Sadhna Nitro Chem Ltd, Mumbai
F.No. 01/60/162/542/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- EOP extension of advance authorization no.0310402723 dt.5.10.2006.

The Committee decided to grant extension for 12 months beyond the permitted 36 months for the purpose of regularization and closure, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond the permissible export obligation period of 36 months. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.82. M/s Motherson Automotive Tchnologies & Engineering Tamilnadu
F.No. 01/60/162/604/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for clubbing of 2 advance license No.2510001671 dt.30.5.2006. and 02510001672 dt.30.5.2006

The committee noted that recently through Public Notice no. 79 dt. 13.10.2011, Regional Authorities of DGFT have been permitted to do clubbing for authorizations which are issued within 3 years from the date of issue of the earliest authorization that is sought to be clubbed. As such, this case could have been considered at the level of RA. However, since this application was already filed in DGFT prior to issuance of PN. NO. 79

dt. 13.10.2011, the committee decided to club the above 2 advance authorizations for the purpose of regularization. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfilment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.83. M/s . Madura Coats Pvt, Ltd,
F.No. 01/60/162/576/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for clubbing of 5 AAs 1. 3510017443 dt.21.10.05 2. 3510018055 dt.22.2.06 3. 3510024515 dt.28.8.08 4. 3510016709 dt. 27.6.2008 5. 3510016711 dt.28.6.2005

The committee noted that recently through Public Notice no. 79 dt. 13.10.2011, Regional Authorities of DGFT have been permitted to do clubbing for authorizations which are issued within 3 years from the date of issue of the earliest authorization that is sought to be clubbed. As such, this case could have been considered at the level of RA. However, since this application was already filed in DGFT prior to issuance of PN. NO. 79 dt. 13.10.2011, the committee decided to club advance authorizations at sr. no. 1 and 2 with 3 and 4 for the purpose of regularization. The advance authorization no. 3510024515 dt. 28.8.08 was not considered for clubbing as the same was not issued in continuity with a distinct overlap in the validity period RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfilment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.84. M/s Vitatife Laboratores, Gurgaon
F.No. 01/60/162/596/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for regularization of AA No. 0510079368 dt.29.1.2003, 0510091475 dt.29.5.2003 and 0510093146 dt. 13.6.2003 for clubbing purpose.

The committee noted that recently through Public Notice no. 79 dt. 13.10.2011, Regional Authorities of DGFT have been permitted to do clubbing for authorizations which are issued within 3 years from the date of issue of the earliest authorization that is sought to be clubbed. As such, this case could have been considered at the level of RA. However, since this application was already filed in DGFT prior to issuance of PN. NO. 79

dt. 13.10.2011, the committee decided to club the above 2 advance authorizations for the purpose of regularization. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfilment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.85. M/s Vardhman Exports Mumbai
F.No. 01/60/162/595/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for regularization of AA No.0310271888 dt.1.6.04, 0310232747 dt.23.10.03 and 0310272406 dt. 2.6.2004.

It was decided to obtain complete details from the firm.

Case No.86. M/s ELPPE Chemicals Pvt, Ltd, Mumbai
F.No. 01/60/162/680/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for clubbing of 4 advance authorization no. 1. 0310395316 dt.21.8.06 2. 0310439377 dt.14.8.07 3. 0310479302 dt.18.7.08 4. 0310501729 dt.7.1.2009 for regularization purpose.

The committee noted that recently through Public Notice no. 79 dt. 13.10.2011, Regional Authorities of DGFT have been permitted to do clubbing for authorizations which are issued within 3 years from the date of issue of the earliest authorization that is sought to be clubbed. As such, this case could have been considered at the level of RA. However, since this application was already filed in DGFT prior to issuance of PN. NO. 79 dt. 13.10.2011, the committee decided to club the above 4 advance authorizations for the purpose of regularization. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfilment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.87. M/s Jonson Rubber Industries Ltd, New Delhi
F.No. 01/60/162/658/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for EOP extension of advance authorization 0510217838 dt.13.3.2008.

The Committee noted that the firm have made no exports during the valid EOP and, therefore, decided to reject the case on account of no exports made both quantity and value wise in the valid EOP.

Case No.88. M/s Hemline Textile Exports Pvt Ltd, Mumbai
F.No. 01/60/162/669/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for revalidation of DFIA no.0310510184 dt.4.3.2009.

The Committee noted the request of the firm and decided to reject as no cogent and justified reasons establishing genuine hardship have been provided by the firm and also DFIAs are already endorsed as transferred.

Case No.89. M/s Enzal Chemicals Ltd, Mumbai
F.No. 01/60/162/675/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for revalidation/EO extension of advance license No.0310309105 dt.24.12.04 0310254039 dt.20.2.04 0310289806 dt.2.9.04 and 0310240620 dt.9.12.2003 for clubbing purpose.

The committee noted that recently through Public Notice no. 79 dt. 13.10.2011, Regional Authorities of DGFT have been permitted to do clubbing for authorizations which are issued within 3 years from the date of issue of the earliest authorization that is sought to be clubbed. As such, this case could have been considered at the level of RA. However, since this application was already filed in DGFT prior to issuance of PN. NO. 79 dt. 13.10.2011, the committee decided to club the above 4 advance authorizations for the purpose of regularization. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfilment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.90. M/s Hindustan Platinum Pvt, Ltd, Mumbai
F.No. 01/60/162/607/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for reduction in value addition for advance license no.0310514203 dt.2.4.09 and 0310514513 dt. 3.4.09.

The committee deliberated and noted that items of import was a precious metal although the case was not covered under the Gem/ Jewellery scheme, wherein low value addition had been prescribed. It was decided that the value addition in the above two authorizations may be reduced with value addition of 5% from 15%. It was also agreed to obtain a composition fee of 0.25% instead of 1% of the unutilized CIF value of the authorization.

Case No.91. M/s . Emcure Pharmaceuticals Ltd, Pune
F.No. 01/60/162/661/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for EOP extension of the advance authorization no.3110043033 dt.27.4.10.

Deferred.

Case No.92. M/s Emcure Pharmaceuticals Ltd, Pune
F.No. 01/60/162/645/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for EOP extension of the advance authorization No.3110043102 dt 3.5.2010

Deferred

Case No.93. M/s Emcure Pharmaceuticals Ltd, Pune
F.No. 01/60/162/646/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for EOP extension of the advance authorization no/3110043254 dt.17.5.10

Deferred

Case No.94. M/s Maccaferri Environmental Solutions Pvt, Ltd
F.No. 01/60/162/657/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject Request for revalidation of advance authorization No.3110037216 dt.3.2.09

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and not a genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.95. M/s . Ranbaxy Laboratories Ltd Punjab
F.No. 01/60/162/665/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for EOP extension of advance authorization No.0510217105 dt.27.2.2008.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.96. M/s LRKA BDR International Ltd, Mumbai
F.No. 01/60/162/668/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for Regularization of EOP and then allow Redemption of advance license No.0310478629 dt.14.7.2008.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.97. M/s Plastimix Industries Vadodara
F.No. 01/60/162/655/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for issue of EODC against advance authorization no.3410018041 dt.7.2.07

The committee noted the request and accepted the request to consider shipping bills given in lieu of bill of exports for discharge of export obligation if all details available on bill of exports were also available in the shipping bill.

Case No.98. M/s Aventis Pharma Ltd, Mumbai
F.No. 01/60/162/620/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for EOP extension under advance license no.0310440882 dt.27.8.2007

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.99. M/s . Ruchi Power & Steel Industries Ltd, Mumbai
F.No. 01/60/162/619/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for EOP extension for grant against advance authorization license no.3710000830 dt.10.7.2008.

The Committee considered the request and decided to extend EOP against the aforesaid advance authorization for 6 months from the date of communication, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to exports beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.100. M/s . Ravin Cables Ltd., Mumbai
F.No. 01/60/162/667/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for revalidation of advance authorization license no. 0310497430 dt. 12.12.2008.

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and not a genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.101. M/s . Owens Corning (India) Ltd. Mumbai
F.No. 01/60/162/667/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for EOP extension of advance authorization license no. 0310235254 dt. 7.11.2003.

The Committee noted that the advance authorization is of 2003. The firm has elucidated the reason in detail stating that with proper evidence that it was on account of devastating rain that factory was closed for almost 2 years which was happened during the period of the advance authorization granted to the firm. The committee deliberated the case in detail and noted that the reason given were correct and were substantially evidence in view of the genuine hardship it was decided to extend EOP against the aforesaid advance authorization for 6 months from the date of communication, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to exports beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.102. M/s Maruti Suzuki India Ltd, Gurgaon
F.No. 01/89/180/51/AM09/PC-2(A)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for policy relaxation for allowing import of new pre-sold (for strategic purpose) passenger car Verso-S (Tyota make) under R&D certification.

The Committee noted that the request made by M/s. Maruti Suzuki Ltd., is to import new pre-sold (for strategic purpose) passenger car Verso-S (Tyota make) under R&D certification. Committee decided to relax the provisions of para 2(II) f of Import Licensing Note of Chapter 87 for import of the above vehicle keeping in view the no objection received from the M/o Road Transport & Highways, subject to the following conditions :

(i) M/s. Maruti Suzuki India Limited will get the vehicle registered and pay all the taxes to the concerned State Government.
(ii) The vehicle will strictly be used for the purpose for which it is imported and will not get engaged in any commercial activities.
(iii) The vehicle will not be sold in India to an individual/organization/institution etc.
(iv) The vehicle will follow all the prevalent rules and regulations related to road transport in the country.
(v) The vehicle will be exported back after R&D test and the concerned RTO will be suitably informed so that the registration could be cancelled.

Case No.103. M/s . Lincoln Helios (India) Ltd. Bangalore
F.No. 01/60/162/181/AM10/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for policy relaxation in respect the Advance authorization No. 0710030376 dt. 23.6.2004.

Withdrawn

Case No.104. M/s DSM Anti-Infectives India Ltd
F.No. 01/60/162/504/AM11/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for grant for permission of export against E-Com.

The case was examined by way of personal hearing by Zonal Officer, CLA and he gave the view that in this two E-Com numbers, the correlation could be established through the order number. RA should verify this fact scrupulously and take necessary action regarding considering of those exports for discharge of export obligation.

Case No.105. M/s Eagle Flask Industries Ltd, Pune

F.No. 01/60/162/1341/AM11/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for relaxation form condition reg customs verification advance authorization no.3489905 dt.30.01.95.

Deferred.

Case No.106. M/s Hindustan Polyamindes and Fibes Ltd, mumbai
F.No. 01/60/162/570/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for clubbing of 4 advance license 1. 0310473450 dt.6.6.08 2. 0310473795 dt.9.6.2008. 3. 0310534366 dt.19.8.2009 4. 0310565578 dt.19.3.2010 for regularization purpose.

The committee noted that recently through Public Notice no. 79 dt. 13.10.2011, Regional Authorities of DGFT have been permitted to do clubbing for authorizations which are issued within 3 years from the date of issue of the earliest authorization that is sought to be clubbed. As such, this case could have been considered at the level of RA. However, since this application was already filed in DGFT prior to issuance of PN. NO. 79 dt. 13.10.2011, the committee decided to club the above 4 advance authorizations for the purpose of regularization. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfilment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.107. M/s Surya Pharmaceuticals Ltd, Chandigarh
F.No. 01/60/162/679/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for EOP extension of Advance Authorization no.2210006627 dt.29.3.2007.

Deferred.

Case No.108. M/s. Surya Pharmaceuticals Ltd, Chandigarh
F.No. 01/60/162/622/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for EOP extension of advance authorization no. 2210005751 dt.11.7.2006
The Committee decided to extend EOP against the aforesaid advance authorization for upto 18.6.2007 i.e. almost 11 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The

relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.109. M/s . Surya Pharmaceuticals Ltd, Chandigar
F.No. 01/60/162/621/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for EOP extension of the advance license no.2210007827 dt.26.5.2008.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.110. M/s Ranbaxy Laboratories Ltd, Punjab
F.No. 01/60/162/687/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for EOP extension of advance authorization no. 0510152379 dt.2.3.2005.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.111. M/s Ranbaxy Laboratories Ltd, Punjab
F.No. 01/60/162/664/AM12/EFGC(PRC)

PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for EOP extension of Advance Authorization No. 0510214821 dt.30.9.2003.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.112. M/s Ranbaxy Laboratories Ltd, Punbab
F.No. 01/60/162/678/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for EOP extension of advance authorization no. 0510218156 dt.18.3.2008

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the EO period of 12 months from the date of 1st import as stated above may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.113. M/s Zenith Birla India Ltd, Mumbai
F.No. 01/60/162/642/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for Revalidation up to further six months against adv authorization no.0310500646 dt.31.12.2008.

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and not a genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.114. M/s Zenith Birla India Ltd. Mumbai
F.No. 01/60/162/606/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for Revalidation of advance authorization no.0310499801 dt.24.12.2008.

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and not a genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.115. M/s Zenith Birla India Ltd, Mumbai
F.No. 01/60/162/641/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for revalidation advance authorization no.0310499237 dt.22.12.2008.

The Committee noted the request of the firm and decided to reject as the reasons cited are only commercial risk and not a genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.116. M/s Conros Steels Pvt Ltd, Mumbai
F.No. 01/60/162/644/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for EOP extension of advance authorization no. 0310479801 dt.23.7.2008.

The Committee noted that the firm have made no exports during the valid EOP and, therefore, decided to reject the case on account of no exports made both quantity and value wise in the valid EOP.

Case No.117. M/s .Stylrite Optical Industries Mumbai
F.No. 01/60/162/1985/AM11/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for revalidation of advance authorization no.0310467110 dt.2.4.2008.

The Committee noted the request of the firm and decided to reject as the reasons cited establish no genuine hardship warranting relaxation under Para 2.5 of FTP.

Case No.118. M/s Amulya –Exports Ltd,
F.No. 01/60/162/1071/AM11/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for Revalidation of DFIA No.1. 1110015068 dt.16.3.07 2.1110015069 dt.16.3.07 3. 1110015070 dt.16.3.07 4. 1110015071 dt.16.3.07

Deferred.

Case No.119. M/s Asahi India Glass Ltd,
F.No. 01/60/162/699/AM12/EFGC(PRC)

PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for EOP extension of the Advance authorization no. 0510197127 dt.2.1.2007.

The Committee decided to grant extension for approximately 4 months i.e. upto 23.4.201 beyond the permitted 36 months for the purpose of regularization and closure, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond the permissible export obligation period of 36 months. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.120. M/s Ranbaxy Laboratories Ltd, Punjab
F.No. 01/60/162/678/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject Request for EOP extension of advance authorization no.05102299844 dt.23.10.2008.

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure. RA should verify the EO claimed to be fulfilled by the firm within the valid EOP. The relaxation is subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is also directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.121. M/s Motherson Sumi sytems Ltd, Nodia
F.No. 01/60/162/694/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for clubbing of advance authorization no. 1. 0510220857 dt.22.5.2008. 2. 0510213921 dt.26.12.2007. 3. 0510204443 dt.4.6.200712.2008

The committee noted that recently through Public Notice no. 79 dt. 13.10.2011, Regional Authorities of DGFT have been permitted to do clubbing for authorizations which are issued within 3 years from the date of issue of the earliest authorization that is sought to be clubbed. As such, this case could have been considered at the level of RA. However, since this application was already filed in DGFT prior to issuance of PN. NO. 79 dt. 13.10.2011, the committee decided to club the above 2 advance authorizations for the purpose of regularization. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfilment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee
@5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.122. M/s SAS International Faridabad
F.No. 01/60/162/505/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for clubbing of advance authorization no.1. 0410056494 dt.29.4.2004 2. 0410063526 dt.28.10.2004 3. 0410092397 dt.29.11.07 4. 0410115965 dt.2.8.10

Withdrawn.

Case No.123. M/s Pentagon Rubber Pt, Ltd, New Delhi
F.No. 01/60/162/859/AM11/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Revalidation of DFIA license no.0510199673 dt.19.2.2007.12.2008

The committee noted the request and decided to check with RA as to why enhancement was not made when revalidation was granted.

Case No.124. M/s . Agarwal Rubber Ltd, Andhra Pradesh
F.No. 01/60/162/549/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for clubbing of 4 authorization. 1. 0910020245 dt.29.4.04 2. 0910018156 dt.15.4.04 3. 0910018437 dt.12.5.2007 4. 0910024858 dt.2.11.2008

The committee noted that recently through Public Notice no. 79 dt. 13.10.2011, Regional Authorities of DGFT have been permitted to do clubbing for authorizations which are issued within 3 years from the date of issue of the earliest authorization that is sought to be clubbed. As such, this case could have been considered at the level of RA. However, since this application was already filed in DGFT prior to issuance of PN. NO. 79 dt. 13.10.2011, the committee decided to club the above 4 advance authorizations for the purpose of regularization. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfilment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.125. M/s Grasim Industries Ltd, Bhiwani
F.No. 01/60/162/671/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011

Subject:- Request for clubbing of advance authorization no. 1.3310003321 dt 30.12.03 2. 3310001531 dt.17.3.2003. 3. 3310001532 dt.17.3.2003. 4. 3310002762 dt.30.9.03

The committee noted that recently through Public Notice no. 79 dt. 13.10.2011, Regional Authorities of DGFT have been permitted to do clubbing for authorizations which are issued within 3 years from the date of issue of the earliest authorization that is sought to be clubbed. As such, this case could have been considered at the level of RA. However, since this application was already filed in DGFT prior to issuance of PN. NO. 79 dt. 13.10.2011, the committee decided to club the above 4 advance authorizations for the purpose of regularization. RA may revalidate the concerned advance authorizations subject to payment of composition fee @1% of the unutilized CIF value of the authorization and also subject to verification of EO fulfilment status as claimed by the firm by RA. Extension in EO required for clubbing and regularization of authorizations where there is shortfall will be done by imposing a composition fee @5% per year as already decided in the PRC meeting held on 6.1.2010. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorization. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.

Case No.126. M/s Vardhman Mumbai
F.No. 01/60/162/599/AM12/EFGC(PRC)
PRC Meeting No. 26/AM12 dated: 18.10.2011
Subject:- Request for EOP extension of advance authorization No.0310271651 dt.28.5.2004

Withdrawn.